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Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade

Public Notice No. 73 (RE-2013)/2009-2014
New Delhi, Dated the 18 November, 2014

Sub: Procedure for export of certified organic products.

In exercise of the powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2009-14, as amended from time to time, Director General of Foreign Trade hereby lays down the following procedure for export of certified organic products, in supersession of earlier Public Notice No. 72 (RE-2003)/2002-2007 dated 21.07.2004:

- (i) A product will be allowed to be exported as “Organic Product” only when accompanied by a Transaction Certificate issued by a Certification Body accredited by National Accreditation Body (NAB) for Organic Products under the National Programme for Organic Production of the Department of Commerce.
- (ii) “Organic Products” for export will be so certified only if Produced, Processed and Packed as per the standards laid down in the document “National Programme for Organic Production (NPOP)”, available on the website of APEDA http://www.apeda.gov.in/apedawebsite/organic/Organic_Products.htm, as amended from time to time.

2. Effect of this Public Notice:

Procedure for export of Certified Organic Products has been notified. This supersedes the earlier Public Notice dated 21.07.2004.

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(Issued from F.No. 01/91/180/190/AM 15/Export Cell)